

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2023

- Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2022.
- Date of Hearing : **5.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NTPC Green Energy Limited (NGEL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) & Ors.
- Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Punyam Bhutani, Advocate, NGEL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for seeking relaxation to the applicability of the provisions in respect of the adherence to schedule and charges for deviations for the 1090 MW Solar PV Projects of the Petitioner, till such time the LTA for the Petitioner's said Projects are operationalized. The learned counsel also prayed to relax the requirement of submitting the Conn-BG3 till operationalization of the LTA.

2. After hearing the learned counsel for Petitioner, the Commission directed as under:

- (a) Admit and issue notice to Respondents.
- (b) The Petitioner to serve copy of the Petition to Respondents if not served immediately.
- (c) Respondents to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinder thereof within two weeks thereafter.
- (d) The Petitioner to file on an affidavit within two weeks, a copy of the LTA grant in respect of all the project with a cumulative quantum of 1090 MW covered under the present Petition.
- (e) CTUIL to submit the following information on an affidavit within two weeks:

- i) Reasons for the delay in operationalization of LTA granted for the Petitioner's projects covered under the present Petition.
 - ii) What was the ATS for the operationalization of the LTA for the Petitioner's project, its implementing agency, and the status as on COD of the associated generation projects?
3. The Petition shall be listed for the hearing on **26.4.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)